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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 93/93

~~Transferred Application No:~~

DATE OF DECISION 5.2.1993

Shri R.M.Kesarkar Petitioner

Shri C. Nathan Advocate for the Petitioners

Versus

Telecom Dist. Engineer, Ratnagiri Respondent

Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice S.K.Dhaon, Vice Chairman

The Hon'ble Shaxik Ms. Usha Savara, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

NO

SKD
(S.K.Dhaon)
Vice Chairman

NS/

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY.

OA. NO. 93/93

Shri Rameshchandra Madhukar Kesarkar ... Applicant
V/S.

Telecom District Engineer,
Dept. of Telecommunications
Ratnagiri District & Anr. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice S.K.Dhaon
Hon'ble Member (A) Ms. Usha Savara

Appearance

Shri C.Nathan
Advocate
for the Applicant

ORAL JUDGEMENT

Dated: 5.2.1993

(PER: S.K.Dhaon, Vice Chairman)

The applicant was given a punishment on 10.7.1990. On 16.10.1990 he preferred an appeal to the District Telecom Manager, Panjim - Goa which has not been disposed of as yet. However, the applicant has come to this Tribunal by means of this application praying that the order dated 10.7.1990 may be quashed.

2. Since the appeal is pending, we do not consider it a fit case for interference at this stage. However, we do feel that the appeal preferred on 16.10.1990 should have been disposed of by now. That not having been done, a stage is set for giving a direction. If the appeal has not been disposed of as yet, the same shall be disposed of within a period of three months from the date of production of a certified copy of this order by the applicant before the appellate authority. The Appellate Authority shall afford an oral hearing to the applicant and thereafter

pass a speaking order. The Appellate Authority shall furnish to the applicant a copy of its order within a period of two weeks from the date of passing of the same.

3. With these directions this application is disposed of finally but without any order as to costs.

Usha Savara
(MS. USHA SAVARA)
MEMBER (A)

S.K. Dhaon
(S.K. DHAON)
VICE CHAIRMAN

mrj.